

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 92 of 2019**

**IN THE MATTER OF:**

**B. R. Traders & Ors.**

**...Appellants**

**Vs**

**Oceanic Edibles International Ltd. & Ors.**

**....Respondents**

**Present:**

**For Appellants: Mr. Aditya Verma, Advocate.**

**For Respondents:**

**ORDER**

**29.01.2019:** This appeal has been preferred by 'M/s B. R. Traders & Ors.' against order dated 10<sup>th</sup> December, 2018 passed by the Adjudicating Authority (National Company Law Tribunal), Single Bench, Chennai, whereby and whereunder the Adjudicating Authority in absence of any resolution plan passed order under Section 33(1) of the I&B Code and ordered for liquidation of 'M/s Oceanic Edibles International Ltd.' (Corporate Debtor).

2. Learned counsel appearing on behalf of the Appellant submits that the Appellant No.1 had submitted Expression of Interest after the invitation for Expression of Interest. However, the Resolution Professional thereafter has not asked the Appellant No. 1 to submit any resolution plan.

3. From the record we find that the Expression of Interest was issued by the Resolution Professional on 23<sup>rd</sup> January, 2018. The copy of Expression of

Interest stated to has been filed by Appellant No.1 on 7<sup>th</sup> February, 2018. Thereafter, more than 270 days have passed the Appellant No. 1 never moved before the Adjudicating Authority making any grievance. In aforesaid circumstances and as more than 270 days have passed no interference is called for. In absence of any merit, the appeal is dismissed. No costs.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice Bansi Lal Bhat]  
Member (Judicial)

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